NATIONAL HUMAN RIGHTS COMMISSION

HINDUSTAN TIMES, Delhi, 17.9.2022
Page No. 8, Size:(7.28)cms X (14.17)cms.

NHRC ensures payment of held-up retirement dues

The intervention of National Human Rights Commission in a case of non-payment of retirement dues for more than three years, not only resulted in the release of dues but also payment of one lakh as relief to the complainant by the Department of Posts. Taking into consideration all the facts and circumstances of the case, the Commission observed that the pensioner was deprived of his legitimate pension arrears during his lifetime and thereafter his son for more than three years subjecting them to misery, mental agony and undue harassment. It informed that the undrawn pension amounting to Rs 12,36,235/- to the victim has been processed. In addition, a written warning was also issued against the officer involved under CCS (CCA) rules.

HINDUSTAN TIMES, Delhi, 17.9.2022
Page No. 8, Size:(7.14)cms X (13.59)cms.

NHRC expresses concern over dumping of e-waste

Justice Arun Mishra, Chairperson, NHRC expressed serious concern over the dumping of e-waste by developed countries on the borders of developing countries at an international meet on September 14. He emphasised that this practice needs to be stopped in order to ensure human rights for a healthy sustainable environment. He gave a brief insight into several interventions made by the NHRC, Supreme Court as well as the GoI to protect the environment ensuring people's right to life guaranteed under the constitution. He further mentioned that India has also demonstrated its commitment towards achieving SDGs in order to mitigate the effect of climate change and build sustainable cities. Several dignitaries from NHRC were also present.

NATIONAL HUMAN RIGHTS COMMISSION

PUNJAB KESARI, Gurgaon, 17.9.2022
Page No. 3, Size:(21.09)cms X (17.41)cms.

'एनएचआरसी व सीवीसी के नाम के दुरुपयोग की सजा मात्र 500 रुपए जुर्माना'

गुड़गांव, 16 सितम्बर (ब्यूरो): धोखाधड़ी और आर्थिक अपराधों के मामले में लंबे इंतजार और काफी मशक्कत के बाद पुलिस शिकायत दर्ज कर भी रही है तो पीड़ितों को न्याय देने की बजाए अपराधियों को क्लीन चिट मिल रहा है। इसका उदाहरण दिल्ली और हरियाणा के गुरुग्राम से जुड़ा एक मामला है जिसमें धोखाधड़ी के शिकार पीड़ित द्वारा करीब 1 साल तक भारी मशक्कत करने और इस मामले में देश के राष्ट्रपति द्वारा हस्तक्षेप किए जाने के बाद धोखाधड़ी का मामला गुरुग्राम में दर्ज भी हो पाया पर न्याय नहीं मिल सका।

पुलिस ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) व केंद्रीय सतर्कता आयोग (सीवीसी) के नाम का दुरुपयोग कर लोगों को फर्जी कार्ड जारी करने और साजिश के

■ राष्ट्रपति के हस्तक्षेप के बाद दर्ज हो पाया था फर्जी कार्ड जारी करने और धोखाधड़ी करने का मामला

तहत उनसे मोटी रकम लूटने के आरोपी पर महज 500 रुपए का जुर्माना लगाकर उसे क्लीन चिट दे दी। एनएचआरसी व सीवीसी देश के ऐसे प्रतिष्ठित आयोग हैं जिनसे जनता को न्याय की उम्मीद लगी रहती है। शिकायतकर्ता सूर्य प्रकाश माथुर वैश्य ने बताया कि ह्यूमन राइट काउंसिल आफ इंडिया के नाम से एनजीओ चलाने वाले रविंद्र कुमार ने एनएचआरसी और सीवीसी के नाम का दुरुपयोग करते हुए कई लोगों से लाखों रुपए की धनउगाही कर इन दोनों ही प्रतिष्ठित सरकारी आयोगों के नाम पर पहचान पत्र (शपथ पत्र) जारी कर दिया। विडंबना यह है कि रविंद्र कुमार ने फर्जी प्रमाण पत्र के साथ दोनों ही आयोगों से मान्यता प्राप्त करने से संबंधित अनुबंध पत्र भी संलग्न किए। मानवाधिकार आयोग ने यह भी उल्लेख किया कि किसी भी गैर सरकारी संस्था को एनएचआरसी और सीवीसी के नाम पर सर्टिफिकेट जारी करने का कोई अधिकार नहीं है। मामला स्पष्ट होने के बाद दोनों स्थानों की पुलिस द्वारा अपनी जिम्मेदारी एक दूसरे पर डालते हुए आरोपी के खिलाफ महीनों तक कोई कार्यवाही नहीं की। जबकि पुलिस ने मामले की लीपापोती कर कहा कि किसी भी संस्था से मिलाजुला नाम और सिंबल प्रयोग करने की सजा मात्र 500 रुपए है।

NHRC asks State Govt to pay Rs 5L ex-gratia

https://www.dailypioneer.com/2022/state-editions/nhrc-asks-state-govt-to-pay-rs-5l-ex-gratia.html

Taking up a petition seeking justice for a 65-year-old farmer of Tarbha block who died due to electrocution, the National Human Rights Commission (NHRC) directed the Chief Secretary, Odisha to pay Rs 5 lakh as compensation to the kin of the deceased.

Acting on a petition filed by rights activist Dillip Kumar Das and considering a reply submitted by the State authorities, the NHRC passed the order and asked to submit a compliance report along with proof of payment within six weeks positively.

Mohan Rana, a native of Charbhata village under Tarbha block in Subarnapur district, was electrocuted when he came in contact with a 11 KV electricity line on December 24, 2020. He died on the spot due to negligence of officials of electricity distribution company, Wesco.

Failure of the officials and the local administration in ensuring the basic human rights of the deceased amounts to serious violation of human rights, the petitioner had alleged.

He requested the NHRC to investigate the case and direct the State to take legal action against the errant officials and pay compensation of Rs 5 lakh to the family members of the deceased.

Pursuant to the directions issued by the Commission earlier, the Commission received a report dated March 22, 2022 from the Superintendent of Police, Subarnapur as well as from the Special Secretary, Energy Department in May 2022. However, the rights panel was not satisfied with the reports.

NHRC directs Assam govt to pay relief to assaulted minor

https://www.telegraphindia.com/north-east/national-human-rights-commission-directs-assam-government-to-pay-relief-to-assaulted-minor/cid/1887083

The National Human Rights Commission (NHRC) on Wednesday directed the Assam government to pay an interim relief of Rs 25,000 within four weeks to a 13-year-old boy assaulted inside a police station in Morigaon district on March 9 by an assistant sub-inspector, who has since been suspended.

The assault was brought to the notice of the NHRC by complainant Monojit Singh of Beltola here.

The incident took place inside Laharighat police station in Morigaon district where an ASI "brutally assaulted" the minor who was reportedly caught stealing biscuits from a seized vehicles parked on the police station premises.

A video of the incident, which had gone viral on social media, showed the "minor boy was badly injured and no medical treatment was extended to him".

The NHRC said the report submitted by the state police clearly admitted to the incident wherein the public servant had been found guilty, adding that "this kind of human rights violation caused to a minor person by a police officer indicates the sorry state of affairs".

Morigaon police in a report to the NHRC said they had registered a case (No. 151/22) under IPC section 324 r/w Sec. 75 Juvenile Justice Act against accused ASI Upen Chandra Bordoloi, who was subsequently suspended "for indiscipline, gross misconduct and dereliction of government duty" on March 22.

He was chargesheeted on May 28. The police also said a counselling session by trained mental health counsellors was "arranged" for the minor boy to ensure there was no mental trauma after the incident.

Taking serious note of the incident, the NHRC issued a showcause notice under Section 18 of the Protection of Human Rights Act to Assam chief secretary P.K. Borthakur, asking him why monetary compensation amounting to Rs 25,000 shall not be recommended to the victim in the present case.

"In response to the showcause notice issued by the Commission vide order dated 22.7.2022, no response has been received so far. Therefore, it appears that the authority concerned has nothing to say in respect of the payment of compensation to the victim of the present case," said the NHRC's September 14 directive to Borthakur.

However, the incident had taken place during the tenure of his predecessor Jishnu Baruah who retired last month.

Rights panel orders Rs 10L relief for rape victim

https://www.tribuneindia.com/news/haryana/rights-panel-orders-10l-relief-for-rape-victim-432537

The Haryana Human Rights Commission (HHRC) has recommended compensation of Rs 10 lakh for a mentally-challenged rape victim.

Victim unable to give valid statement

The sad irony of the situation is that the doctor has stated that owing to her mental condition, the victim is unable to give a valid statement. On this account, no identification of the suspected accused could be done. Justice KC Puri (retd), HHRC

The victim (55) was admitted to the Government Hospital in Yamunanagar when the incident happened. An FIR in the case was registered on December 27, 2017, against an unknown person.

The HHRC took cognisance of the crime on February 13, 2019, after a complaint was received from the National Human Rights Commission (NHRC), New Delhi.

The forensic examination revealed that the woman was raped. The police had conducted DNA tests on seven suspects, but they didn't match. A lie detection test also didn't connect them to the crime.

The HHRC was informed in January this year that in the doctor's opinion, the victim experienced auditory hallucinations, suffered from loosening of association, disorganised behaviour, and irrelevant and abusive talking.

The Bench, comprising Justice KC Puri (retd) and member Deep Bhatia, observed: "The sad irony of the situation emerged when the doctor opined that due to her mental condition, the victim was unfit to give a valid statement. On this account, no identification of the suspected accused could be done."

On July 14, ASI Kamla Rani informed the commission that the victim's kids are married and she could be seen roaming around the village begging for food.

Arriving at the compensation, the commission observed: "It is unfortunate that a poor and disabled woman, who has been raped, is begging in the streets for food." The commission added that the facts available on record suggested that there could be involvement of more than one person in the rape of "the poor wrenched lady".

"…under Section 18(a)(i) of the Protection of Human Rights Act, 1993, the commission deems it proper and appropriate to grant a compensation of Rs 10 lakh to the dependent(s) of the victim," said the order dated September 15.

The Additional Chief Secretary of the Home Department has been asked to comply with the order within three months.

The commission requested the District Legal Services Authority of Yamunanagar to contact the legal heirs of the victim and initiate the proceedings for the appointment of a guardian. Till a guardian is appointed, compensation will remain deposited in a fixed deposit account of the victim.

The commission has also directed the Director General of Police, Haryana, not to close the case and continue “to nab the real accused” involved in the crime.

Two religious scholars among seven booked under PSA in Kashmir

https://www.hindustantimes.com/cities/chandigarh-news/two-religious-scholars-among-seven-booked-under-psa-in-kashmir-101663354561855.html

SRINAGAR Jammu and Kashmir authorities booked seven persons, including two religious clerics, under the public safety act (PSA), indicative of a crackdown on religious groups in the Kashmir valley.

The seven persons belong to different Islamic schools of thought or religious organisations, including Barelvi, Jamiat ahle Hadees (JaH) or Salafi and banned Jamaat-e-Islami (JeI).

Two among the seven booked are Abdul Rashid Dawoodi and Mushtaq Ahmad Veeri, who are considered influential preachers with a large following on social media. Dawoodi, a Barelvi scholar, is head of 'Tehreek e Soutul Auliya' based in south Kashmir's Anantnag, while Veeri, who was booked under PSA in 2019 also, is a religious leader of Jamiat ahle Hadees (JaH) in Anantnag.

"Two religious persons (Molvis) and five JeI activists arrested under PSA," informed Vijay Kumar, additional director general of police, Kashmir.

The authorities are tight-lipped about the reasons for the arrests. Under the public safety act, the authorities have the power to put a person behind bars without any trial for up to two years.

The family members of the detained persons suspected that they may have been shifted to Kot Balwal jail in Jammu. Of the five former members of banned JeI who have been arrested, two are Faheem Mohammad Ramzan and Gazi Moin-ul-Islam Nadvi, people close to both families, who did not wish to be named, said.

A call to the former spokesperson of JeI, advocate Zahid Ali, was picked up by a family member who said that he had also been arrested. "Yesterday police came and asked him to come to the police station. He has been arrested and has not returned home," a family member said.

In February 2019, the Centre banned the Jamaat-e-Islami and arrested hundreds of its members on the grounds that it was "in close touch" with militant outfits and was expected to "escalate the secessionist movement" in the state. The ban was imposed five months before the special status of Jammu and Kashmir was revoked.

The arrests triggered harsh reactions, including from CPIM leader and spokesperson of the People's Alliance for Gupkar Declaration (PAGD), MY Tarigami.

“There are reports about the detention of three well-known religious clerics. The move is rather deplorable and bound to deepen the uncertainty further,” said Tarigami in a tweet.

Former vice-chairman J&K Waqf Board and senior People’s Conference leader, Nizamuddin Bhat appealed to the Union home minister and lieutenant governor Manoj Sinha to reconsider the decision of arresting clerics of religious standing under PSA.

“Jammu and Kashmir has been a witness to various problems and makes a special case for a just and liberal view in respect of people influenced by political discourses. In the past, a reconciliatory approach had been adopted…,” he appealed.

DAINIK SAVERA, Online, 17.9.2022
Page No. 0, Size:(0)cms X (0)cms.

NHRC अध्यक्ष न्यायमूर्ति Arun Mishra चुने गए APF गवर्नेंस कमेटी एवं GANHRI ब्यूरो के सदस्य

https://dainiksaveratimes.com/2022/09/16/nhrc-president-justice-arun-mishra-elected-member-of-apf-governance-committee-and-ganhri-bureau/

राष्ट्रीय मानव अधिकार आयोग के अध्यक्ष न्यायमूर्ति अरुण मिश्रा को एपीएफ की 27वीं ऑनलाइन वार्षिक आम बैठक में एशिया प्रशांत मंच, एपीएफ गवर्नेंस कमेटी के सदस्य के साथ-साथ राष्ट्रीय मानव अधिकार संस्थानों के वैश्विक गठबंधन, गनहरी (GANHRI) ब्यूरो के सदस्य के रूप में भी चुना गया है।

आज मतदान से पहले, एशिया प्रशांत क्षेत्र के राष्ट्रीय मानव अधिकार संस्थानों के प्रतिनिधियों को संबोधित करते हुए, न्यायमूर्ति मिश्रा ने कहा कि वह संयुक्त प्रयासों में दृढ़ता से विश्वास करते हैं और कुशल रणनीतिक योजनाओं को लागू करने के लिए विश्व स्तर पर एक साथ काम करने के लिए बोर्ड को "वसुधैव कुटुम्बकम" की भावना यानी पूरी दुनिया हमारा परिवार है, में अधिकारों के दायरे और पहुंच के विस्तार के लिए संवैधानिक, मानवाधिकारों और कानूनी मुद्दों को शामिल करते हुए साथ लेकर चलते हैं।

एपीएफ गवर्नेंस कमेटी का चुनाव एपीएफ पार्षदों द्वारा किया जाता है, जो एशिया प्रशांत क्षेत्र में 'ए स्टेटस' राष्ट्रीय मानव अधिकार संस्थानों का प्रतिनिधित्व करते हैं। पांच सदस्यीय एपीएफ गवर्नेंस कमेटी की भूमिका मानव अधिकारों के संवर्धन और संरक्षण के लिए कई मुद्दों पर एपीएफ महासभा से विचार करना और सिफारिशें करना है।

गनहरी दुनिया भर में सबसे बड़े मानवाधिकार नेटवर्कों में से एक है। गनहरी ब्यूरो कार्यकारी समिति (निदेशक मंडल) में 16 सदस्य है, जिसमें अफ्रीका, अमेरिका, एशिया-प्रशांत और यूरोप के प्रत्येक गनहरी क्षेत्रीय नेटवर्क से 4 सदस्य शामिल होते हैं। यह संगठनात्मक नीतियों के विकास और कार्यक्रमों और गतिविधियों के कार्यान्वयन की प्रक्रियाओं सहित गनहरी के समग्र कार्यों के लिए जिम्मेदार है। महत्वपूर्ण रूप से, ब्यूरो सदस्यों की मान्यता पर निर्णय लेने के लिए जिम्मेदार है।

BHASKAR, Online, 17.9.2022
Page No. 0, Size:(0)cms X (0)cms.

सरकार से पुलिस थाने में मारपीट पर नाबालिग को मुआवजा दे : एनएचआरसी

https://www.bhaskarhindi.com/national/news/compensation-to-minor-for-assault-in-police-station-with-government-nhrc-407543

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने असम सरकार से छह महीने पहले राज्य के मोरीगांव जिले के एक पुलिस स्टेशन के अंदर कथित तौर पर मारपीट करने वाले 13 वर्षीय लड़के को 25,000 रुपये का मुआवजा देने को कहा है। यह जानकारी अधिकारियों ने दी।

एनएचआरसी के उप रजिस्ट्रार कानून इंद्रजीत कुमार ने बुधवार को असम के मुख्य सचिव पवन कुमार बोरठाकुर को लिखे पत्र में राज्य सरकार से आरोपी पुलिस अधिकारी के खिलाफ कार्रवाई शुरू करने और नाबालिग को चार सप्ताह के भीतर मुआवजा देने को कहा।

घटना 9 मार्च की है, जब लाहौरीजन थाने में सहायक उप निरीक्षक उपेन बोरदोलोई ने थाना परिसर में खड़ी एक जब्त गाड़ी से बिस्कुट लेने की कोशिश कर रहे लड़के को पकड़ लिया।

एक वीडियो वायरल हुआ है, जिसमें थाने के अंदर पुलिस अधिकारी नाबालिग लड़के को बार-बार डंडे से पीटता नजर आ रहा है। बोरदोलोई को 22 मार्च को सेवा से निलंबित कर दिया गया था और उनके खिलाफ किशोर न्याय अधिनियम के तहत मामला दर्ज किया गया था।

इसके बाद मानवाधिकार संस्था के समक्ष शिकायत दर्ज कराई गई। एनएचआरसी के आदेश में कहा गया है कि उसने इस घटना को गंभीरता से लिया है, क्योंकि एक पुलिस अधिकारी द्वारा एक नाबालिग के मानवाधिकार का हनन किया गया है। पुलिस विभाग ने भी बाद में अपनी रिपोर्ट में घटना को स्वीकार किया।

NATIONAL HUMAN RIGHTS COMMISSION

BHASKAR, Online, 17.9.2022
Page No. 0, Size:(0)cms X (0)cms.

मुजफ्फरपुर किडनी कांड पहुंचा मानवाधिकार आयोग: हाई लेवल जांच और दोषियों की गिरफ्तारी की मांग; यूट्रस के ऑपरे...

https://www.bhaskar.com/local/bihar/muzaffarpur/news/demand-for-high-level-investigation-and-arrest-of-the-culprits-kidney-was-removed-in-uterus-operation-130323162.html

मुजफ्फरपुर जिले के चर्चित किडनी कांड का मामला अब मानवाधिकार आयोग पहुंच गया है। पीड़ित महिला सुनीता देवी के यूट्रस के ऑपरेशन के दौरान दोनों किडनी निकालने का मामला सामने आने के बाद मानवाधिकार अधिवक्ता एस के झा ने राष्ट्रीय मानवाधिकार आयोग और राज्य मानवाधिकार आयोग में याचिका दाखिल की है। जिसमें आरोपियों की तुरंत गिरफ़्तारी की मांग की है। बता दें कि मुजफ्फरपुर की सुनीता देवी के पेट में दर्द था, जिसका इलाज वहीं पर बरियारपुर के शुभकान्त क्लिनिक पर एक झोलाछाप चिकित्सक डॉक्टर पवन कुमार ने किया।

तीन सितंबर को हुआ था ऑपरेशन

डॉक्टर पवन कुमार ने महिला के गर्भाशय में ट्यूमर होने की बात कही और 3 सितम्बर को महिला का ऑपरेशन किया। ऑपरेशन के बाद सुनीता की तबियत बिगड़ने लगी, शरीर में सूजन होने लगा। तब जाकर महिला के परिजनों ने मुजफ्फरपुर के SKMCH में सुनीता का सिटी स्कैन कराया गया, जिसकी रिपोर्ट में दोनों किडनी नहीं होने की बात कही गई। यूट्रस ऑपरेशन के दौरान किडनी गायब होने की FIR के बाद प्रशासनिक अधिकारी सकते में आए और जांच शुरू हुई। तब पता चला कि क्लिनिक ऑथराइजड नहीं था, सरकारी मानदंडों को पूरा नहीं करता है।

यूट्रस का ऑपरेशन कराने निकाली सुनीता की दोनों किडनी निकाल ली।
यूट्रस का ऑपरेशन कराने निकाली सुनीता की दोनों किडनी निकाल ली।
उच्चस्तरीय और निष्पक्ष जांच की मांग

अधिवक्ता झा ने बताया कि यूट्रस का ऑपरेशन करना था, तो किडनी गायब कैसे हो सकती है? उन्होंने मामले में उच्च स्तरीय और निष्पक्ष जांच की मांग की है। अधिवक्ता ने बताया कि यह मानवाधिकार उल्लंघन के अति गंभीर कोटि का मामला है। इस पर जांच कर सख्त कार्रवाई करने की आवश्यकता है, ताकि भविष्य में ऐसी घटना फिर नहीं हो।

किडनी ट्रांसप्लांट की जरूरत, वरना अधिक दिन जीना मुश्किल

सिविल सर्जन का कहना है कि फिलहाल उसे डायलिसिस पर ही रखा जाएगा। इसके बाद किडनी ट्रांसप्लांट के लिए विचार किया जाएगा। इसमें बहुत सारे जांच और कई प्रक्रिया होती है। सबसे

आवश्यक है कि कोई व्यक्ति मिले, जो किडनी देने का इच्छुक हो। अगर उसके परिवार के कोई व्यक्ति इसके लिए तैयार होते हैं तो IGIMS आगे इसपर विचार करेगा। अधिक दिन तक बिना किडनी के मरीज जीवित नहीं रह सकता है। डायलिसिस कुछ समय के लिए ही होता है।

पेट में गोला है, ऑपरेशन के लिए गए तो किडनी ही निकाल ली: सुनीता

पीड़ित महिला सुनीता ने बताया कि डॉक्टर ने कहा था, पेट में गोला है, निकालना पड़ेगा। ऑपरेशन के लिए गए तो किडनी ही निकाल दी। उन्होंने इस ऑपरेशन के लिए 30 हजार रुपए भी लिए थे।

सुनीता के परिजनों ने निजी नर्सिंग होम के संचालक पवन कुमार और ऑपरेशन करने वाले डॉक्टरों पर किडनी निकालने का आरोप लगाया है। इस मामले में मामले को लेकर बरियारपुर थाने में शिकायत के बाद नर्सिंग होम संचालक के खिलाफ ह्यूमन पार्ट्स ट्रांसप्लांट एक्ट और एससी-एसटी एक्ट के तहत केस दर्ज किया गया है। मरीज की मां तेतरी देवी के बयान पर और PHC प्रभारी के बयान पर दो अलग-अलग केस दर्ज हुआ है।

डायलिसिस पर जीवित है मरीज

मरीज सुनीता डायलिसिस पर जीवित है। IGIMS में उसकी फिर से जांच होगी। इसके बाद वहां की टीम रिपोर्ट के अनुसार आगे की कार्रवाई करेगी। बता दें कि पटना के PMCH और मुजफ्फरपुर SKMCH की जांच रिपोर्ट में दोनों किडनी गायब होने की बात कही गई थी।

ताला बंद कर हुआ फरार

आरोपी संचालक पवन कुमार घटना के बाद से ही नर्सिंग होम में ताला बंद कर फरार हैं। भास्कर से बातचीत में उसने बताया था कि पिछले चार साल से वह नर्सिंग होम चला रहा है। इसके बाद से उसका नंबर बंद बता रहा है। नर्सिंग होम को बाहर से देखने पर कोई इसे नर्सिंग होम नहीं कह सकता है। बाहर में एक छोटा सा बोर्ड लगा है। जिसपर शुभकांत क्लीनिक लिखा हुआ है। इसपर पवन का दो मोबाइल नंबर है, जो अब बंद बता रहा है। बाहर गेट पर ताला लटका हुआ है।

DSP ने जाकर की जांच

SSP जयंतकांत ने बताया की पुलिस ने अपने स्तर से कारवाई शुरू कर दी है। आरोपी की तलाश की जा रही है। जिस डॉक्टर ने ऑपरेशन किया था। उसका भी पता किया जा रहा है। DSP पूर्वी मनोज पांडेय को मौके पर जांच करने के लिए भेजा गया था। नर्सिंग होम के बाहर ताला बंद था। आरोपी के ठिकाने का पता किया जा रहा है।